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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**



**C.P. (I.B) No. 147/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017**

Name of the Company: Gora Marine Pvt Ltd.  
V/s.  
Big Power Glass India Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ADITYA SHARMA	ADVOCATE	OPERATIONAL CREDITOR	
2.	Abha B. Makwana	Advocate	Respondent	

**ORDER**

Learned Advocate Mr. Aditya Sharma present for Operational Creditor/Petitioner.  
Learned Advocate Ms. Abha Makwana present for Respondent.

Notice issued by Registry to operational Creditor returned unserved as "not Known"

Learned Counsel appearing for Operational Creditor requested time to comply with section 9 (3) (b) and (c) of the Code as per the order dated 01.12.2017.

List the matter on 22.12.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 18th day of December, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**